

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-144/ND/2023

**IN THE MATTER OF:**

**M/s. Santosh Hyvolt Electricals Pvt. Ltd**

**...PETITOINER**

**Vs**

**M/s. Jakson Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 10.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Adv. Anand Prakash**

**For the Respondent/Corporate Debtor :Mr. Tushar Kumar, Adv.**

**ORDER**

Ld. Counsel for the Operational Creditor is present and submitted that they have filed an application for withdrawal of the matter. However, the same is not listed today also. In view of this, list the matter on **21.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**